

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 212 - IA 410 of 2020
ITEM No. 213 - IA/665(AHM)2023
In
CP(IB) 81 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Shah Kiritkumar Babulal Ni Company
V/s
H M Industrial Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 08/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Nipun Singhvi, Advocate a. w. Mr. Rahul Bhavsar,
Advocate (in IA 410 of 2020)

For the Respondent

Mr. Monaal J Davawala, Advocate (in IA/665(AHM)2023)

:Mr. Parth Shah, Advocate for R-3 (in IA/665(AHM)2023)

Mr. Jaimin R Dave, Advocate for R-3 & R-4 (in IA 410 of
2020)

Ms. Mily Ghoshal, Advocate a. w. Ms. Sophia Hussain,
Advocate for R-1 (in IA/665(AHM)2023)

ORDER

IA 410 of 2020 & IA/665(AHM)2023

IA 410 of 2020

Both the counsels seek more time to file the written synopsis as ordered on 11.03.2024.

Re-list on 02.07.2024.

IA/665(AHM)2023

In compliance of last order dated 12.03.2024, Respondent No. 1 has filed affidavit of compliance annexing the Account Statement of the Deutsche Bank as Annexure-A showing the proof of disbursement is Rs.6,00,00,000/- at Page-6 to which learned counsel appearing for the applicant states that there is no need to file counter affidavit to the disbursement placed before us by the R-1.

List for arguments on 02.07.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)